

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2657
ANSWERED ON:13.03.2013
HOUSING SCHEME BY CGEWHO
Lal Shri Kirodi

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a): the present status of various housing schemes under the Central Government Employees Welfare Housing Organization (CGEWHO) for providing houses to central Government employees in different parts in the country including Delhi, Gurgaon and Noida;
- (b): whether the said schemes are being implemented as per stipulated plan;
- (c): if so, the time schedule for allotment of the said houses, scheme-wise; and
- (d): if not, the reasons therefor?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN)

(a): As reported by CGEWHO, housing schemes under the organization to provide houses to Central Government Employees in different parts of the country are as under: -

Housing projects where construction is in progress are: Housing projects under planning are:

- i. Chennai (Ph-II); i. Vishakapatnam;
ii. Mohali (Ph-I); ii. Meerut (Ph-II);
iii. Bhubaneswar (Ph-I); iii. Greater Noida;
iv. Meerut (Ph-I); iv. Chennai (Ph-III);
v. Kolkata(Ph-II); v. Mohali (SAS Nagar)
vi. Bhubaneswar(Ph-II);
vii. Mohali (Ph-II)

(b)&(c): As reported by CGEWHO schemes are planned after conducting a demand survey and thereafter making attempts to acquire land from State Government Authorities. In case of non-availability of land from State Government Authorities, housing schemes are planned as turnkey projects wherein land is also provided by the construction agency. Hence no definite time frame can be planned for such housing schemes. Allotment of houses under each Scheme is made to eligible applicants after the draw. The specific allocation of dwelling unit number in a particular project is made at the time of the completion of the project. Allotment has been made in the following housing schemes:

Schemes	Time Schedule
i. Chennai (Ph-II);	Within three months
ii. Mohali (Ph-I);	after formal closure
iii. Bhubaneswar (Ph-I);	of the scheme,
iv. Meerut (Ph-I);	allotment has been
v. Kolkata (Ph-II);	made in all the
vi. Bhubaneswar (Ph-II);	and schemes.
vii. Mohali (Ph-II);	

(d): CGEWHO housing schemes are initially planned with an anticipation of getting the processes completed as per estimates and plan. However, prior permission has to be obtained from statutory municipal and development authorities and No Objection Certificates from related state departments like fire, airport, environment etc. before commencement of construction. Even after the completion of the works, the requisite completion/occupancy certificate from the statutory authorities and subsequent service connections viz. electricity, water, sewage etc. also get delayed which are beyond the control of CGEWHO.